

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal No. 42622 of 2014

(Arising out of Order-in-Appeal C. Cus.No. 1654/2014 dated 28.08.2014 passed by Commissioner of Customs (Appeals), 60, Rajaji Salai, Custom House, Chennai 600 001)

M/s.Juliet Apparels Limited

.... Appellant

A/313, Shah & Nahar Industrial Estate,
S. Jadhav Marg, Dhanraj Mill Compound,
Lower Parel (West)
Mumbai 400 013.

VERSUS

The Commissioner of Customs

... Respondent

No.60, Rajaji Salai,
Custom House,
Chennai 600 001.

APPEARANCE :

None for the Appellant

Shri R. Rajaraman, Authorized Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.41020/2024

DATE OF HEARING : 01.08.2024

DATE OF DECISION :01.08.2024

Per Bench

None for the appellant. The appeal has come up for hearing as per published list. There is no appearance for the appellant continuously. The Bench had directed to issue notice by Registered post which was sent on 05.07.2024. The said notice has been returned with the endorsement that the '*addressee has left without instruction*'. It is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default as per Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)